



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original

Application No. .... 333 of 200 3

Applicant(s) .... Pranod Kumar Misra .... Respondent(s) .... Union of India ....

Advocate for Applicant(s) .... M/s B.R. Sarangi .... Advocate for Respondent(s) ....  
P.K. Rout, P.K. Kar

On the date and in the name of the Court

Complaint dated 10.6.2003 filed

and return date of 10.6.2003

extending leave and in the name of the Court

complaint dated 10.6.2003 filed

and return date of 10.6.2003

extending leave and in the name of the Court

complaint dated 10.6.2003 filed

and return date of 10.6.2003

### NOTES OF THE REGISTRY

9.P.O. for Rs. 50/- filed.

For Registration pp.

For Complaint pp. S.O. (CJ)

DR  
22/5/03

DR  
22/5/03

For Regn pp.

DR  
10/6/03

DR  
DR  
DR

10.06.03.

### ORDERS OF THE TRIBUNAL

#### REGISTER

DR  
10.06.03.  
By Registr

Order Dated 10.6.2003.

Heard Sri B. R. Sarangi, the learned counsel for the applicant and Sri R. C. Rath, the learned Standing Counsel (on whom the a copy of this O.A. has been served) appearing further Respondents-Railways.

Applicant, who claims to be presently engaged as Diesel Driver Asst. (D.D.A) in Sambalpur Division under erstwhile

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

for Admission  
with Interim Order

10/6

Rebut

Records received on  
today.

My  
19/6/03

S.E. Railways (now re-organised to be under East Coast Railways), has filed this original Application with prayer for direction to Respondents-Railways to give consideration to his grievances as raised in his representation under Annexure-11 dated 18.12.2002. ~~xxxxxx~~ As an interim <sup>also</sup> measure he has <sup>also</sup> prayed for direction to Respondents to consider his grievance as raised in said Annexure-11 dated 18.12.2002. It is the case of the Applicant that while carving out Sambalpur Division (within S.E. Railways) options were called for ~~from~~ <sup>from</sup> Persons of different Divisions, who opted in favour of Sambalpur Division. At that stage, there was no loss of seniority. It is the further case of the Applicant that the authorities having taken decision vide Annexure-6 not to grant any opportunity to persons from outside the cadre to exercise their options to come over to Sambalpur Division along with their seniority, the further options called for from those persons ~~to come over to Sambalpur Division, along with their seniority, is going to~~ <sup>under</sup> ~~have~~ adversely affect <sup>the</sup> seniority of the Applicant.

Since the issues, as raised in this O.A., are pending before the authorities in the Railways <sup>under</sup> Annexure-11 dated 18.12.02, I dispose of this O.A., at the stage of admission, with direction to Respondents-Railways to look into the grievances of the Applicant (as raised in Annexure-11 dated 18.12.2002) and pass appropriate orders as

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per rules/law. Until a decision, as directed above, is taken by the Respondents-Railways, status quo of the Applicant with regard to his seniority should be maintained. No costs.

Send copies of this order along with copies of this O.A. to Respondents-Railways and free copies of this order be also handed over to the learned counsel of both the parties.

*Y. Achar*  
10/06/2003  
MEMBER (JUDICIAL)

Copy of order  
10-10/06/03 also  
one copy issued  
to all the respects.  
by Posts.

The same copy of  
order issued to  
the counsel for  
both sides.

*DR*  
20/06/03  
s.d.

*MR*  
20/06/03